

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 239/90

Transfer Application No: ----

DATE OF DECISION 25-10-93

Howrai Ganpat Tribhuwan Petitioner

Advocate for the Petitioners

Versus

D.R.M. South Central Rly.

Respondent

Mr. J. G. Savant

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman

The Hon'ble Shri

1. ~~Whether Reporters of local papers may be allowed to see the Judgement?~~
2. To be referred to the Reporter or not? *~*
3. ~~Whether their Lordships wish to see the fair copy of the Judgement?~~
4. Whether it needs to be circulated to other Benches of the Tribunal? *~*

*W.L.D.*  
(M.S.DESHPANDE)  
V.C.

M

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A.239/90

Howrai Ganpat Tribhuwan  
C/o. Suryakant Deshpande,  
"Sahayog" Deshpande Bldg.,  
Jijamata Nagar, Near Pendharkar  
Colony,  
Nashik - 422 101.

.. Applicant

-versus-

Divisional Railway Manager(P),  
South Central Railway  
Hyderabad(MG) Divn.,  
Secunderabad.

.. Respondent

Coram: Hon'ble Shri Justice M.S.Deshpande  
Vice-Chairman.

Appearances:

1. None for the Applicant.
2. Mr.J.G.Savant  
Counsel for the Respondent.

ORAL JUDGMENT: (Per M.S.Deshpande, V.C.)

Date: 25-10-93

None for the applicant. Mr.J.G.Savant for the respondents files reply. The applicant who retired from Railway service on 30-6-1982 states that he opted for new pension scheme. There is no material to show that he did so. Respondents deny that any such option has been exercised by the applicant and his case was similar to certain other persons whose name <sup>he</sup> has given in the application. According to the respondents the facts relating to them cannot be ascertained. Applicant has also not given any details regarding the claims of others.

2. In result I find that the application is time barred and not substantiated. It is dismissed.

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(M.S.DESHPANDE)  
Vice-Chairman